

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT - II)

Item No. 209
IB-623/ND/2023

IN THE MATTER OF:

Central Bank of India, Nitin Narang (RP) ... Applicant

Versus

Mohd. Arham Qureshi (Guarantor) ... Respondent

Under Section: 95(1) of IBC, 2016

Order delivered on 24.04.2024

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)

SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)

PRESENT:

For the Applicant :

For the RP : Adv. Azeem Khan, Adv. Daksh Kayastha

HYBRID HEARING (PHYSICAL & VC)

ORDER

Issue notice. Ms. Pooja Chaurasia accepts notice on behalf of the Personal Guarantor and seeks an opportunity to file reply to the IA within two weeks. Allowed. The copy of the application be made available to Ms. Pooja Chaurasia, the Ld. Counsel for the Personal Guarantor during the course of the day.

List on 22.05.2024.

Sd/-

(SUBRATA KUMAR DASH)
MEMBER (T)

Sd/-

(ASHOK KUMAR BHARDWAJ)
MEMBER (J)